



2026:AHC:25699

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4558 of 2026

Ajay Pal Singh

.....Petitioner(s)

Versus

Upar Ayukat Nyayik Prayagraj Mandal
And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhir Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel appearing on behalf of State-respondents and Sri Azad Rai, learned counsel for the respondent no.2.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2, namely, Additional Commissioner (Judicial) Prayagraj Division, Prayagraj to decide the appeal no. 927 of 2021 (Computerized Case No. C2021102000000927) Ajaypal Singh and other Versus Daulta and other, under Section 206 of U.P. Revenue Code, 2006 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of** finally directing the Respondent No.2, namely, Additional Commissioner (Judicial) Prayagraj Division, Prayagraj to decide the aforesaid matter filed by the petitioner, expeditiously preferably within a period of ten months from the date of production of a certified copy of this

order, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026
T.S.